## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3388
ANSWERED ON:30.08.2013
EMPLOYMENT OF DEALERS OF KEROSENE
Mishra Shri Mahabal

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Madras High Court has issued any guidelines for safeguarding the interests of dealers of kerosene rendered unemployed owing to diminishing kerosene consumption;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to provide employment to dealers who became unemployed as a result thereof in the country particularly in the National Capital Territory of Delhi; and
- (d) if so, the details thereof and if not, the reasons therefor?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

- (a) to (b): In its common order, the Hon'ble High Court of Madras directed to take some decision on the proposal for conversion of SKO dealership to LPG Distributorship on account of reduction of PDS SKO quota as expeditiously as possible in view of the hardship faced by the kerosene dealers.
- (c) to (d): The Government has made provisions in the selection guidelines for LPG distributorship under which unviable Kerosene Dealers can apply for LPG distributorships with the following relaxed eligibility conditions:
- (i) SKO dealers of OMCs are treated as unviable if the average allocation of SKO is less than 75 KL per month during the immediate preceding 12 months prior to the month of Advertisement for LPG distributorship.
- (ii) Maximum upper age limit has been relaxed to 60 years from 45 years.
- (iii) Minimum educational qualification to Xth Standard or equivalent from Graduation.
- (iv) Multiple Dealership/Distributorship norm shall not be applicable. However, if selected the applicant will have to surrender the Kerosene dealership prior to issuance of letter of appointment for LPG distributorship.
- (v) SKO dealer should not have been penalized for violation of Marketing Discipline Guidelines within last 5 years preceding the date of advertisement or there should not be any proceedings pending against the dealership under Marketing Discipline Guidelines/Dealership Agreement, Kerosene Control Order or ESMA.